



# Jharkhand Bijli Vitran Nigam Limited

(CIN: U40108JH2013SGC001702)

Regd. Office: Engineering Building, H.E.C., Dhurwa, Ranchi-834004,

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Letter No. 615/Ranchi

Date 17-05-2019

From,

**Sunil Kumar Thakur,**  
Chief Engineer (Comml. & Rev.)

To,

**The Secretary,**  
Central Electricity Regulatory Commission,  
New Delhi.  
E-mail :- [jcra@cercind.gov.in](mailto:jcra@cercind.gov.in), [cerc.ra@gmail.com](mailto:cerc.ra@gmail.com)

**Sub: Regarding Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2019.**

**Ref: Public Notice No. L-1/132/2013-CERC Dated 18-04-2019.**

Sir,

With reference to the Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2019, please find below the comments related to clause 4.5(a) and (b):-

**Any entity should be able to sustain the deviation from schedule by making the sign of its deviation from schedule changed or by remaining in the range of +/- 10MW achieved for a single instance (can be momentary and should not be average of that particular time block) in the 13<sup>th</sup> time block upto 31.03.2020 or in the 7<sup>th</sup> time block after 01.04.2020.**

It is requested to consider the above suggestion in the interest of all Power Entities.

Yours faithfully

  
(S.K. Thakur) 17.5.19

Chief Engineer (Comml. & Rev.)